

DIVISION BENCH
COURT - I

O-206

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. (IB)/2119(KB)2019
IA(I.B.C)/2056(KB)2023

CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17TH MAY 2024

IN THE MATTER OF	ADVENTZ FINANCE PRIVATE LIMITED VS JAI ANNANYA INVESTMENTS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances via video conference/physically

Ms. Neha Somani, PCS] For the Financial Creditor/ CoC

Ms. Shreya Choudhary, Adv.] For the Liquidator

Mr. Anup Kumar Singh, Liquidator]

ORDER

1. Ld. Counsel for the parties present.

2. IA(I.B.C)/2056(KB)2023

a. This application has been preferred by the Liquidator under Section 60(5) of IBC, 2016 read with Rule 11 of the NCLT Rules, 2016 for the following reliefs:

(a) *An order be passed appointing another person as the Liquidator of the Corporate Debtor (In Liquidation) and hence discharging the Applicant from his duties as the Liquidator;*

(b) *An order is passed directing the Respondent to reimburse the amount of Rs. 5,250/- paid by the Applicant for public announcement including professional fees of legal counsel for attending hearing and drafting of application to the total of Rs. 40,000/- and professional fees of liquidator @Rs. 1 Lakh per month per GST and other out*

pocket expenses (at actuals) as incurred by the liquidator as mentioned in Annexure – “J”.

(c) Such other order/ orders as the Hon’ble Tribunal may deem fit and proper.

- b. The liquidator seeks to be discharged from his duties as he is not agreeable to the Fees of Rs. 1 Lakh on one time basis and other pocket expenses on actuals.
 - c. Since the Liquidator is not willing to continue with the assignment, we direct the respondents to appoint a liquidator, in accordance with the provisions of IBBI (Liquidation process) Regulations 2016 as amended before the next date, failing which a liquidator from the list will be appointed by us.
3. List the matter on **12/06/2024**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)